Email : romuzaffarnagar@uppcb.in
दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० / Ref. No. 530/OA No 329/Pradeep Kumar/2022 दिनांक / Dated 30-7-2022

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- **Compliance to the direction issued on 11.05.2022 by Hon'ble National Green Tribunal in O.A. No. 329/2022 Pradeep Kumar Vs. Central Pollution Control Board & Others**

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Report in compliance of the order issued on 11.05.2022 by Hon'ble National Green Tribunal in O.A. No. 329/2022 Pradeep Kumar Vs. Central Pollution Control Board & Others.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

JOINT INSPECTION REPORT OF UTTAR PRADESH POLLUTION CONTROL BOARD (UPPCB) AND DISTRICT ADMINISTRATION, SHAMLI OF (1) M/S. NAVBHARAT BRICK FIELD, VILL. BAMNOLI, UNCHA GAON, BLOCK KANDHLA, DISTT. SHAMLI (2) M/S SHIV BRICK FIELD (FORMERLY M/S CHAUDHARY BRICK FIELD), VILL. ASADPUR JIDANA, BLOCK KANDHLA, DISTT. SHAMLI IN COMPLIANCE TO HON'BLE NGT ORDER DATED 11.05.2022 IN THE MATTER OF PRADEEP KUMAR VS. CENTRAL POLLUTION CONTROL BOARD & OTHERS (ORIGINAL APPLICATION NO. 329/2022)

1.0 BACKGROUND :

- In the matter of Pradeep Kumar Vs. Central Pollution Control Board & Others (O.A No. 329/2022), the Hon'ble NGT Vide order dated 11.05.2022 sought a factual and action taken report which may inter alia include compliance of notification of MoEF&CC dated 22.02.2022 and the order of Hon'ble Supreme Court of India dated 07.03.2022 in Civil Appeal Diary No. 18213/2021 Title- NCR Brick Kiln Association Vs Central Pollution Control Board & Others from the UPPCB and District Administration with reference to the violation alleged in Grievance of the applicant in said application.

2.0 ORDERS PASSED BY THE HON'BLE NGT ON 11.05.2022

The Hon'ble NGT directed as follows :

> *"**5.** In view of the grievances raised in the application, the factual position needs to be verified and remedial action is required to be taken the basis thereof. We accordingly constitute Joint Committee of State PCB and District Magistrate, Shamli and direct the same to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order. State PCB will be the nodal agency for co-ordination and compliance. Factual and action taken report which may inter alia include compliance of notification of MoEF & CC dated 22.02.2022 and the order of Hon'ble Supreme Court of India dated 07.03.2022 in Civil Appeal Diary No. 18213/2021 titled as NCR Brick Kiln Association vs Central Pollution Control Board & Ors., may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."*

3.0 JOINT INSPECTION OF M/s NAVBHARAT BRICK FIELD, VILL. BAMNOLI (UNCHA GAON), BLOCK KANDHLA, DISTT. SHAMLI

In compliance to said orders of the Hon'ble NGT dated 11.05.2022, a joint team of officials from UPPCB, and District Administration, Shamli visited the Brick Kiln on dated 02.06.2022.

A: General Information : M/s Navbharat Brick Field, Vill. Bamnoli (Uncha Gaon), Block Kandhla, District Shamli

1.	Date of Inspection:	**02.06.2022**
2.	Name of the unit with complete postal address	M/s Navbharat Brick Field, Vill. Bamnoli (Uncha Gaon), Block Kandhla, District Shamli
3.	Geo Co-ordinates Latitude and longitude (in Decimal format only)	Latitude – 29.351518 Longitude- 77.234117
4.	Year of commissioning	2010
5.	Production Capacity	Red Bricks 9 Lac Nos. per cycle
6.	Raw Material	Sand, Soil and Water
7.	Consent status & its Validity with date a. Air Consent b. Water consent	a) Air Consent valid up to 31.12.2017 b) Water consent valid up to 31.12.2017 **(Annexure-1)**
8.	Operational status during visit	Operational
9.	Water Consumption	As per Brick Kiln representative : Domestic – 2 KLD Process – 5 KLD
10.	Effluent Generation	Domestic – 1.5 KLD Industrial – 0.0 KLD
11.	Stack Height	30 M. high from ground level
12.	Zig-Zag Status (Rectangular shape/Zig-Zag brick setting/ID Fan	Rectangular in Shape, ID Fan installed Brick setting not found in Zig-Zag pattern
13.	Fuel used	Wood & Coal
14.	Kiln distance from habitation (>0.8 km), Orchards (>0.8 km), Existing brick kiln(s) (>1 km)	Vill. Uncha Gaon Distance 650 M. Existing Brick Kiln Distance 730 M.
15.	Fugitive Dust emission control measures	Not found
16.	In-house utilization of ash in brick making	No

17.	Necessary approvals for extracting soil	Yes
18.	Paving of Roads	No

3.1 Observations during the visit on 02.06.2022 by the joint team of UPPCB and District Administration, Shamli:

➢ **General**

1. The Brick Kiln M/s Navbharat Brick Field, Vill. Bamnoli (Uncha Gaon), Block Kandhla, District Shamli found operational and was engaged in producing Red Bricks 9.00 Lacs per cycle by using Sand, Soil and Water as Raw Material.
2. Brick kiln found operational with Induced Draught with 30 M. high vertical stack and rectangular in shape. At the time of inspection, it is found that the raw bricks filling pattern was not in Zig-zag technique.

➢ **Compliance status under Water (Prevention & Control of Pollution) Act, 1974**

1. Brick kiln had valid Water consent to operate upto dated 31.12.2017 from UPPCB. During joint committee visit, brick kiln found operational without having valid consent to operate.
2. At the time of inspection, Brick Kiln representative intimated that total water consumption is about 7.0 KLD, out of that 2.0 KLD water used in domestic purposes which is being disposed through septic tank, rest 5.0 KLD water used for sprinkling/raw bricks moulding etc.
3. At the time of inspection, no arrangement found for fugitive dust control.

➢ **Compliance status under Air (Prevention & Control of Pollution) Act, 1981**

1. Brick kiln had valid Air consent to operate upto dated 31.12.2017 from UPPCB. During joint committee visit, brick kiln found operational without having valid consent to operate.
2. Earlier during visit on dated 27.04.2019, brick kiln found operational. As brick kiln found non-complying the provision of Air (Prevention & Control of Pollution) Act 1981 as amended, recommendation for closure sent to head office, UPPCB, Lucknow vide office letter no. 142/C/Brick/MZR/2019 dated 29.04.2019. In response closure direction issued by UPPCB under section 31A of Air (Prevention & Control of Pollution) Act 1981 as amended vide letter no. H36726/C-3/Vayu-373/M.Nagar/ 2019 dated 31.05.2019 which is effective till now. Copy enclosed as

Annexure-2. Further, environmental compensation of Rs. 4,06,250/- has been also imposed vide letter no. H44054/C-3/ Vayu-373/M.Nagar/2019 dated 21.11.2019. Copy enclosed as **Annexure-3.** As per the office record, no information is available regarding deposition of environmental compensation.

3. As per the Hon'ble NGT order, during joint committee inspection on dated 02.06.2022 brick kiln found operational, for ensuring the compliance of provisions of Air (Prevention & Control of Pollution) Act 1981 as amended, joint committee sealed I.D. Fan and filled the firing chamber with water so that operation of brick kiln may be stopped. Onsite report is enclosed as **Annexure-4.**
4. As ladder and platform not found adequate enough, stack monitoring can not be done during joint committee visit.
5. As brick kiln found non-complying of Notification of MoEF&CC dated 22.02.2022 and the order of Hon'ble Supreme Court of India dated 07.03.2022 in Civil Appeal Diary No. 18213/2021 titled as NCR Brick Kiln Association Vs Central Pollution Control Board & Others, recommendation for prosecution under Air (Prevention & Control of Pollution) Act 1981 as amended of Section 39, imposition of Environmental Compensation amounting Rs. 6,87,500/- and recovery of earlier imposed E.C. amount Rs. 4,06,250/- as land revenue has been sent to Head Office UPPCB, Lucknow vide office letter no. 274/C/Brick/Shamli/2022 dated 10.06.2022. Copy enclosed as **Annexure-5**.

3.3 CONCLUSIONS

a. Brick kiln found violating the provision of Air (Prevention & Control of Pollution) Act 1981 as amended again and again during the visits.
b. Brick kiln non-complying of Notification of MoEF&CC dated 22.02.2022 and the order of Hon'ble Supreme Court of India dated 07.03.2022 in Civil Appeal Diary No. 18213/2021 titled as NCR Brick Kiln Association Vs Central Pollution Control Board & Others.
c. Brick kiln found non-complying the closure order issued by UPPCB dated 31.05.2019.

3.4 RECOMMENDATIONS FOR M/s NAVBHARAT BRICK FIELD, VILL. BAMNOLI (UNCHA GAON), BLOCK KANDHLA, DISTT. SHAMLI

Based on the present joint visit on 02.06.2022, following are recommended for compliance:

a. Brick kiln shall ensure not to resume its production in compliance of Air (Prevention & Control of Pollution) Act 1981 as amended till the next order from UPPCB,
b. Brick kiln shall ensure the order of Hon'ble Supreme Court of India dated 07.03.2022 in Civil Appeal Diary No. 18213/2021 titled as NCR Brick Kiln Association Vs Central Pollution Control Board & Others.
c. Brick kiln shall ensure closure direction issued by UPPCB on dated 31.05.2019.
d. Brick kiln shall ensure to submit Environmental Compensation of Rs. 4,06,250/-.
e. Brick kiln shall ensure the compliance of further orders issued by the UPPCB.

4.0 JOINT INSPECTION OF M/s SHIV BRICK FIELD (FORMERLY M/s. CHAUDHARY BRICK FIELD), VILL. ASADPUR JIDANA, BLOCK KANDHLA, DISTRICT SHAMLI.

In compliance to said orders of the Hon'ble NGT dated 11.05.2022, a joint team of officials from UPPCB, and District Administration, Shamli visited the Brick Kiln on dated 02.06.2022.

A: General Information : M/s Shiv Brick Field (Formerly M/s. Chaudhary Brick Field), Vill. Asadpur Jidana, Block Kandhla, District Shamli.

1.	Date of Inspection:	**02.06.2022**
2.	Name of the unit with complete postal address	M/s Shiv Brick Field (Formerly M/s. Chaudhary Brick Field), Vill. Asadpur Jidana, Block Kandhla, District Shamli.
3.	Geo Co-ordinates Latitude and longitude (in Decimal format only)	Latitude – 29.345844 Longitude- 77.237975
4.	Year of commissioning	2010
5.	Production Capacity	Red Bricks 8 Lac Nos. per cycle
6.	Raw Material	Sand, Soil and Water
7.	Consent status & its Validity with date a. Air Consent b. Water consent	a) Air Consent valid up to 31.07.2025 b) Water consent valid up to 31.07.2025 **(Annexure-6)**
8.	Operational status during visit	Operational
9.	Water Consumption	As per Brick Kiln representative :

		Domestic – 2 KLD Process – 5 KLD
10.	Effluent Generation	Domestic – 1.5 KLD Industrial – 0.0 KLD
11.	Stack Height	30 M. high from ground level
12.	Zig-Zag Status (Rectangular shape/Zig-Zag brick setting/ID Fan	Rectangular in Shape, ID Fan installed Brick setting found in Zig-Zag pattern
13.	Fuel used	Wood & Coal
14.	Kiln distance from habitation (>0.8 km), Orchards (>0.8 km), Existing brick kiln(s) (>1 km)	Vill. Asadpur Jidana Distance 500 M. Existing Brick Kiln Distance 730 M.
15.	Fugitive Dust emission control measures	Not found
16.	In-house utilization of ash in brick making	No
17.	Necessary approvals for extracting soil	Yes
18.	Paving of Roads	No

4.1 Observations during the visit on 02.06.2022 by the joint team of UPPCB and District Administration, Shamli:

➢ **General**

1. The Brick Kiln M/s M/s Shiv Brick Field (Formerly M/s. Chaudhary Brick Field), Vill. Asadpur Jidana, Block Kandhla, District Shamli found operational and was engaged in producing Red Bricks 8.00 Lacs per cycle by using Sand, Soil and Water as Raw Material.
2. Brick kiln found operational with Induced Draught with 30 M. high vertical stack and rectangular in shape and raw bricks filling pattern was in Zig-zag technique.

➢ **Compliance status under Water (Prevention & Control of Pollution) Act, 1974**

1. Brick kiln had valid Water consent to operate upto dated 31.07.2025 from UPPCB. During joint committee visit, brick kiln found operational.
2. At the time of inspection, Brick Kiln representative intimated that total water consumption is about 7.0 KLD, out of that 2.0 KLD water used in domestic purposes which is being disposed through septic tank, rest 5.0 KLD water used for sprinkling/raw bricks moulding etc.
3. At the time of inspection, no arrangement found for fugitive dust control.

- **Compliance status under Air (Prevention & Control of Pollution) Act, 1981**

1. Brick kiln had valid Air consent to operate upto dated 31.07.2025 from UPPCB. During joint committee visit, brick kiln found operational.
2. As per the Hon'ble NGT order, during joint committee inspection on dated 02.06.2022 brick kiln found operational, for ensuring the compliance of provisions of Air (Prevention & Control of Pollution) Act 1981 as amended, joint committee sealed I.D. Fan and filled the firing chamber with water so that operation of brick kiln may be stopped. Onsite report is enclosed as **Annexure-7.**
3. As ladder and platform not found adequate enough, stack monitoring can not be done during joint committee visit.
4. As brick kiln found non-complying of Notification of MoEF&CC dated 22.02.2022 and the order of Hon'ble Supreme Court of India dated 07.03.2022 in Civil Appeal Diary No. 18213/2021 titled as NCR Brick Kiln Association Vs Central Pollution Control Board & Others, recommendation for under Air (Prevention & Control of Pollution) Act 1981 as amended of Section 31A and imposition of Environmental Compensation amounting Rs. 6,87,500/- has been sent to Head Office UPPCB, Lucknow vide office letter no. 278/C/Brick/Shamli/2022 dated 10.06.2022. Copy enclosed as **Annexure-8**.

3.3 CONCLUSIONS

a. Brick kiln non-complying of Notification of MoEF&CC dated 22.02.2022 and the order of Hon'ble Supreme Court of India dated 07.03.2022 in Civil Appeal Diary No. 18213/2021 titled as NCR Brick Kiln Association Vs Central Pollution Control Board & Others.

3.4 RECOMMENDATIONS FOR M/s. SHIV BRICK FIELD (FORMERLY M/s. CHAUDHARY BRICK FIELD), VILL. ASADPUR JIDANA, BLOCK KANDHLA, DISTRICT SHAMLI

Based on the present joint visit on 02.06.2022, following are recommended for compliance:

a. Brick kiln shall ensure not to resume its production in compliance of Air (Prevention & Control of Pollution) Act 1981 as amended till the next order from UPPCB,

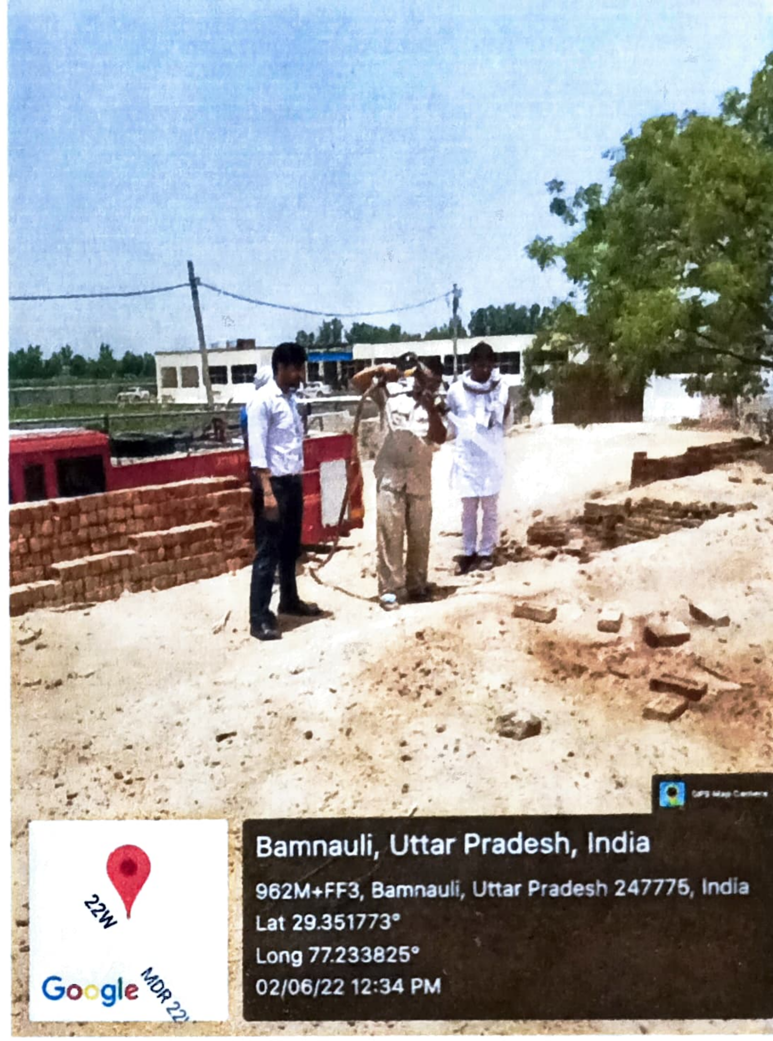
b. Brick kiln shall ensure the order of Hon'ble Supreme Court of India dated 07.03.2022 in Civil Appeal Diary No. 18213/2021 titled as NCR Brick Kiln Association Vs Central Pollution Control Board & Others.

c. Brick kiln shall ensure the compliance of further orders issued by the UPPCB.

<u>INSPECTION TEAM</u>

S.No.	Name of Officials & Details	Signature
1.	**Sandeep Kumar** Sub-Divisional Magistrate-Kairana, Shamli	
2.	**Ankit Singh** Regional Officer, UPPCB, Muzaffarnagar	
3.	**Priyanka Jaiswal** Tehsildar-Kairana, Muzaffarnagar	
4.	**Imraan Ali** Asstt. Environment Engineer, UPPCB, Muzaffarnagar	
5.	**Vipul Kumar** Asstt. Environment Engineer, UPPCB, Muzaffarnagar	

Bamnauli, Uttar Pradesh, India
MDR 22W, Bamnauli, Uttar Pradesh 247775, India
Lat 29.345919°
Long 77.237996°
02/06/22 01:02 PM
Google


Bamnauli, Uttar Pradesh, India
962M+FF3, Bamnauli, Uttar Pradesh 247775, India
Lat 29.351773°
Long 77.233825°
02/06/22 12:34 PM
Google

ters With

ANNEXURE-L

दूरभाष एवं फैक्स : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर–251001

संदर्भ सं० Ref. No. 263/C/Brick/2014

दिनाँक Dated 29-5-14

सेवा में,

मै0 जय भारत ब्रिक फील्ड़,
ग्राम बावनौली (ऊँचा गॉव), कॉधला
शामली।

विषयः– वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 के अर्न्तगत सहमति के सम्बन्ध में ।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्र संख्या 1005/ब्रिक/जय भारत ब्रिक फील्ड़/2010 दिनांक 16.07.2010 का सन्दर्भ ग्रहण करने का कष्ट करें। सन्दर्भित पत्र द्वारा उद्योग को वर्ष 2014 तक सशर्त सहमति वायु प्रदान की गई है। उद्योग द्वारा अपने प्रार्थना पत्र दिनांक 21.05.14 के माध्यम से अनुरोध किया गया है कि वर्ष 2017 तक शुल्क जमा किया गया है तथा सहमति की वैधता वर्ष 2017 तक बढा दी जाये।

उपरोक्त प्रस्तुत प्रार्थना पत्र पर उद्योग को पूर्व निर्गत सहमति वायु पत्रांक संख्या 1005/ब्रिक/जय भारत ब्रिक फील्ड़/2010 दिनांक 16.07.2010 की वैधता अवधि दिनांक 31.12.2017 तक बढाई जाती है। उक्त सहमति आदेश की शेष शर्ते यथावत लागू रहेगी।

भवदीय

(इं0 विवेक राय)
क्षेत्रीय अधिकारी

ANNEXURE-2

Recd 18/6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक– H 36472/सी–3/वायु–373/मु0नगर/2019 दिनांक– 31/5/19

सेवा में,

मै0 नवभारत ब्रिक फील्ड,
ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला,
जिला शामली

यह कि मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली द्वारा मिट्टी, पानी एवं कोयले का उपयोग कर ईंटों का उत्पादन करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथा संशोधित की धारा–40 के अन्तर्गत एक कंपनी है।

यह कि राज्य बोर्ड के क्षेत्रीय कार्यालय, मुजफ्फरनगर द्वारा दिनांक–27.04.2019 को मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली का स्थलीय निरीक्षण किया गया तथा पाया गया कि ईंट भट्ठा एन0सी0आर0 क्षेत्र में राज्य बोर्ड से बिना पूर्व सहमति प्राप्त किये संचालित है। प्रश्नगत ईंट भट्ठे द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं ई0पी0सी0ए0 दिल्ली के निर्देशानुसार ईंट भट्ठे को इन्ड्यूस्ड ड्राफ्ट/हाई ड्राफ्ट जिगजैग ब्रिक सेटिंग एवं आयताकार शेप में पूर्ण रूप से परिवर्तित न करते हुये संचालन प्रारम्भ कर दिया गया है। ईंट भट्ठे को क्षेत्रीय कार्यालय मुजफ्फरनगर के पत्र दिनांक–01.03.2019 द्वारा इण्डयूस्ड ड्राफ्ट/हाईड्राफ्ट जिग–जैग सैटिंग एवं आयताकार शेप में पूर्ण रूप से परिवर्तित किये जाने एवं राज्य बोर्ड से सहमति प्राप्त किया जाने हेतु निर्देशित किया गया था, जिसका अनुपालन ईंट भट्ठे द्वारा नहीं किया गया।

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली द्वारा कारित वायु प्रदूषण के कारण जनस्वास्थ्य पर संभावित दुष्प्रभाव को ध्यान में रखते हुए जनहित में एवं जनमानस को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से राज्य बोर्ड को यह आवश्यक प्रतीत हो रहा है कि वायु, (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथा संशोधित की धारा–31 ए के अन्तर्गत निहित शक्तियों के अनुसरण में ईंट भट्ठे के विरूद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को तत्काल रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31 ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली को निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते है :–

1– यह कि मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली में उत्पादन/संचालन प्रकिया को तत्काल प्रभाव से बन्द किया जाता है।

2– यह कि सक्षम अधिकारियों से अपेक्षा की जाती है कि वे ईट भट्ठा मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली को मिलने वाली विद्युत आपूर्ति के विच्छेदन सहित अन्य सुविधाओं जैसे कोयले की आपूर्ति, खनन की अनुमति, पानी की आपूर्ति, जिला परिषद की अनुमति आदि को निरस्त कर बंद कर देवें।

(एन0के0चौहान)
मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :–

1– जिलाधिकारी, शामली को इस अनुरोध के साथ कि उद्योग मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली में उत्पादन/संचालन को तत्काल बंद कराने हेतु संबंधित अधीनस्थ को निर्देशित करने का कष्ट करें।

2– प्रभारी अधिकारी खनन जनपद, शामली को इस आशय के साथ कि मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली का खनन अनुज्ञा पत्र निरस्त करने का कष्ट करें।

3– अपर मुख्य अधिकारी, जिला पंचायत जनपद, शामली को इस आशय के साथ कि मै0 नवभारत ब्रिक फील्ड, ग्राम–बामनौली, ऊंचा गांव, ब्लाक कांधला, जिला शामली का लाइसेन्स निरस्त करते हुए भट्ठे का उत्पादन/संचालन अपने स्तर से बंद करायें।

4– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उक्त का अनुपालन सुनिश्चित कराकर अनुपालन आख्या प्रेषित करें एवं निर्देशों का कियान्वयन सुनिश्चित रहने के संबंध में सतत अनुश्रवण करते हुए स्पष्ट संस्तुति सहित आख्या ससमय प्रेषित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

टी0सी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com

ANNEXURE-3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं. ....644054....सी-3/वायु-373/मु०नगर/2019

Date .21/11/2019.....

Regd. 4/770

सेवा मे,

मै० नवभारत ब्रिक फील्ड,
ग्राम-बामनौली, ऊचा गांव, ब्लॉक-कांधला,
जिला-शामली।

विषयः- पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ लेने का कष्ट करें। मा० एन०जी०टी० में ओ०ए० सं० 456/2019, विनीत कुमार बनाम यूनियन आफ इण्डिया एण्ड अदर्स में दिनांक 04.09.2019 द्वारा नियत विरूद्ध जनपद शामली में अवैध रुप से संचालित ईट भट्ठों के विरुद्ध पर्यावरणीय क्षातिपूर्ति किये जाने के निर्देश पारित किये गये हैं। ईंट भट्ठे का निरीक्षण क्षेत्रीय कार्यालय, मु०नगर द्वारा पूर्व में दिनॉक 27.04.2019 को किया गया था। निरीक्षण के समय ईंट भट्ठा बोर्ड से सहमति प्राप्त किये बिना संचालित पाया गया था। ईंट भट्ठे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत बोर्ड के पत्र दिनांक 31.05.2019 द्वारा बन्दी आदेश जारी किया गया है। ईंट भट्ठे द्वारा जारी बन्दी आदेश एवं बिना सहमति प्राप्त किये ईंट भट्ठे का संचालन किया जाना मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 04.09.2019 का उल्लंघन है।

अतः उपरोक्त वर्णित परिस्थितियों में मा० एन०जी०टी० में योजित ओ०ए० सं० 456/2019 विनीत कुमार बनाम यूनियन आफ इण्डिया एण्ड अदर्स में दिनांक 04.09.2019 के अनुक्रम में सक्षम अधिकारी के अनुमोदनोपरान्त सी०पी०सी०बी० की मैथाडोलॉजी के अनुसार निरीक्षण दिनॉक 27.04.2019 के आधार तिथि मानते हुए सामान्यतः संचालन अवधि दिनांक 30.06.2019 तक (वर्षा ऋतु आरम्भ होने के कारण) कुल 65 दिनों का उल्लंघन मानते हुए ईंट भट्ठा मैं० नवभारत ब्रिक फील्ड, ग्राम-बामनौली, ऊचा गांव, ब्लॉक-कांधला, जिला-शामली के विरूद्ध रु० 6250/- प्रतिदिन को दर से कुल रु० 4,06,250/- की पर्यावरणीय क्षतिपूर्ति के रुप में अर्थदण्ड अधिरोपित किया जाता है। तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र०प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आप इण्डिया, विभूति खण्ड, गोमती नगर लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस०सी० कोड-UBIN0570150 मे तत्काल जमा करें।

उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति निर्धारित समयावधि में जमा करने का साक्ष्य इस पत्र प्राप्ति के 07 दिन के अन्दर बोर्ड मुख्यालय में प्रस्तुत करें।

भवदीय,

(एन०के०चौहान)
मुख्य पर्यावरण अधिकारी (वृत-3)

प्रतिलिपिः- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि ईंट भट्ठे के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली तत्काल कराया जाना सुनिश्चित करें।

21.11.19
मुख्य पर्यावरण अधिकारी (वृत-3)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

T.C.-12 V, Vibhuti Khand, Gomti Nagar

ANNEXURE-4

मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या 329/2022 प्रदीप कुमार बनाम केन्द्रीय प्रदूषण नियन्त्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 11.5.2022 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 2-06-22 को ईंट भट्टा मै० नवभारत ब्रिक फील्ड ग्राम बामनौली, परगना कांधला तहसील कैराना जिला शामली का निरीक्षण किया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि श्री अरसद ग्रेजुएट उपस्थित रहे। निरीक्षण के समय ईंट भट्ठा संचालित पाया गया। मा० उच्चतम न्यायालय में विचाराधीन सिविल अपील डायरी नं० 18213/2021 एनसीआर ब्रिक किलन एसोसिएशन बनाम केन्द्रीय प्रदूषण नियन्त्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 07.03.2022 के अनुपालन में ईंट भट्ठे की संचालन प्रक्रिया को पानी डालकर एवं आई.डी. फैन को सील कर बन्द करा दिया गया।

(इमरान अली) 02.06.22
सहा० पर्या० अभि०
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
मु० नगर

(श्रीपाल जायसवाल)
तहसीलदार
कैराना

[signature]
नायब तहसीलदार
कैराना
02.06.2022

[signature]
2-06-2022
लेखपाल
कांधला

[signature]
CPM
UPPCB
2-06-22

For Nav Bharat Bri[illegible]
अरसद
9639902000
2-6-2022

ANNEXURE-5

E-mail : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

सदर्भ सं० / Ref. No. 274/c/Brick/Shamli/2022

दिनांक / Dated 10-6-2022

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः–ईट भट्टा मै0 नवभारत ब्रिक फील्ड, ग्राम बामनौली ऊंचा गांव, ब्लॉक कांधला, जनपद शामली के सम्बन्ध में।

महोदय,

मा0 उच्चतम न्यायालय, नई दिल्ली में योजित सिविल अपील संख्या 18213/2021 एनसीआर ब्रिक किल्न एसोसिएशन बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 08.04.2022 के अनुपालन एवं मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या 329/2022 प्रदीप कुमार बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एंड अदर्स में पारित आदेश दिनांक 11.02.2022 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित ईट भट्ठे का निरीक्षण दिनांक 02.06.2022 को किया गया। निरीक्षण आख्या संलग्न है।

निरीक्षण आख्या में दिये गये तथ्यों के आधार पर ईट भट्टा मै0 नवभारत ब्रिक फील्ड, ग्राम बामनौली ऊंचा गांव, ब्लॉक कांधला, जनपद शामली के विरूद्ध रू0 6,87,500/– पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं बोर्ड मुख्यालय के पत्र दिनांक 21.11.2019 के द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 4,06,250/– की वसूली हेतु जिलाधिकारी शामली को वसूली प्रमाण पत्र प्रेषित किये जाने तथा ईट भट्टे के विरूद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 39 के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने की संस्तुति की जाती है।

संलग्नक–उपरोक्तानुसार।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी

ईट भट्टा मै0 नवभारत ब्रिक फील्ड, ग्राम बामनौली ऊंचा गांव, ब्लॉक कांधला, जनपद शामली की निरीक्षण आख्या।

मा0 उच्चतम न्यायालय, नई दिल्ली में योजित सिविल अपील संख्या 18213/2021 एनसीआर ब्रिक किल्न एसोसिएशन बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 08.04.2022 के अनुपालन एवं मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या 329/2022 प्रदीप कुमार बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एंड अदर्स में पारित आदेश दिनांक 11.02.2022 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित ईट भट्ठे का निरीक्षण दिनांक 02.06.2022 को किया गया। निरीक्षण के समय ईंट भट्टा प्रतिनिधि के रूप में श्री अरसद पुत्र श्री रियाज हसन उपस्थित रहे। निरीक्षण के समय ईंट भट्टा उत्पादनरत् पाया गया। निरीक्षण एवं वार्ता से निम्न तथ्य प्रकाश में आये :-

1- कार्यालय अभिलेखानुसार ईंट भट्टा वर्ष 2010 से ग्राम बामनौली ऊंचा गांव, ब्लॉक कांधला, जनपद शामली में स्थापित एवं संचालित है। ईंट भट्टे को राज्य बोर्ड से वर्ष 2017 तक की अवधि हेतु सशर्त जल एवं वायु सहमति निर्गत थी। वर्तमान में ईंट भट्टा राज्य बोर्ड सहमति प्राप्त किये बिना संचालित किया जा रहा है।

2- ईट भट्टे में कच्चे माल के रूप में मिट्टी, बालू एवं पानी का प्रयोग कर लाल ईंटों का उत्पादन किया जाता है। ईंट भट्टे की उत्पादन क्षमता 9 लाख ईंट प्रति चक्कर है।

3- ईट भट्टा आयताकार शेप में निर्मित है। निरीक्षण के समय ईंट भट्टे में जिगजैग ब्रिक सैटिंग के स्थान पर सादी भराई पायी गयी।

4- ईट भट्टे में ईंधन के रूप में लकड़ी एवं कोयला का प्रयोग किया जाता पाया गया।

5- पूर्व में ईंट भट्टा राज्य बोर्ड से सहमति प्राप्त किये बिना संचालित पाये जाने के कारण बोर्ड मुख्यालय के पत्रांक एच36726/सी-3/वायु-373/मु0नगर/2019 दिनांक 31.05.2019 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत बन्दी आदेश जारी किया गया था, जो वर्तमान में प्रभावी है। बोर्ड मुख्यालय के पत्रांक एच44054/सी-3/वायु-373/मु0नगर/2019 दिनांक 21.11.2019 के द्वारा रू0 4,06,250/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी। पर्यावरणीय क्षतिपूर्ति जमा किये जाने की कोई सूचना कार्यालय अभिलेखों में धारित नहीं है।

6- बोर्ड मुख्यालय से बन्दी आदेश निर्गत होने के उपरान्त संचालित पाये जाने पर निरीक्षण के समय संयुक्त समिति द्वारा ईट भट्ठे के आई0डी0 फैन को सील कर दिया गया तथा भट्ठे पर पानी डलवाकर संचालन बन्द करा दिया गया। बन्दी की आख्या संलग्न है।

7- निरीक्षण के समय उपस्थित ईट भट्टा प्रतिनिधि द्वारा अवगत कराया गया कि ईट भट्टे का संचालन दिनांक 09.04.2022 से प्रारम्भ किया गया है। ईट भट्टा राज्य बोर्ड से जारी बन्दी आदेशों का अनुपालन न करते हुए संचालित किया जा रहा है, जो मा0 उच्चतम न्यायालय द्वारा पारित आदेशों का स्पष्ट उल्लंघन है।

उपरोक्त तथ्यों के दृष्टिगत् ईंट भट्टे के विरूद्ध संचालन की दिनांक 09.04.2022 से वर्तमान निरीक्षण दिनांक 02.06.2022 तक कुल 55 दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन्स के

(A.E.)

क्रमशः ...2....

अनुरूप पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है :—

EC = PIxNxRxSxLF

= 50 x 55 x 500 x 0.5 x 1

= Rs.6,87,500/-

अतः उपरोक्त गणना के आधार पर ईंट भट्टा मै0 नवभारत ब्रिक फील्ड, ग्राम बामनौली ऊंचा गांव, ब्लॉक कांधला, जनपद शामली के विरूद्ध रू0 6,87,500/— पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं बोर्ड मुख्यालय के पत्र दिनांक 21.11.2019 के द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 4,06,250/— कीं वसूली हेतु जिलाधिकारी शामली को वसूली प्रमाण पत्र प्रेषित किये जाने तथा ईंट भट्टे के विरूद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 39 के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने की संस्तुति की जाती है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

10-6-22
(सर्वेश कुमार)
प्रयो0सहा0

10.06.2022
(इमरान अली)
सहा0पर्या0अभि0

क्षेत्रीय अधिकारी

ANNEXURE-6

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

**Ref No. -
142333/UPPCB/Circle3(UPPCBHO)/CTO/water/
SHAMLI/2021**

Dated : 22/12/2021

To ,

Shri VINOD KUMAR
M/s SHIV BRICK FIELD
Vill. Asadpur Jidana, Block Kandhla, Shamli ,SHAMLI,247775
SHAMLI

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHIV BRICK FIELD**

Reference Application No :14118456 **Dated :22/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHIV BRICK FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 21/11/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH ANKIT
Digitally signed by SINGH ANKIT
Date: 2021.12.22 12:53:21 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHIV BRICK FIELD vide

Consent Order No. 14118456/ Water   Dated : 22/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks 8 Lac Nos. per round .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1.5	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	0.0

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

SINGH ANKIT
Digitally signed by SINGH ANKIT
Date: 2021.12.22 12:53:43 +05'30'

Specific Conditions:

1. This Consent to Operate is being granted to M/s. Shiv Brick Field, Vill. Asadpur Jidana, Block Kandhla, District Shamli for Rectangular Shaped Trench with ZIG-ZAG Formation along with ID fan.
2. This consent is valid for only domestic discharge through septic tank/soak pit.
3. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended.
4. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by SEIAA/DEIAA for purpose of mining.
5. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre etc. is used.
6. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
7. Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
8. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
9. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
10. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
11. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
12. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
13. Brick Kiln shall be used 20% bio bricket as fuel availability. H.O. Letter No.-H14586/C-6/NGT/Gental-208/18 Date 05-01-2018.
14. Brick Kiln must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
15. This consent is subject to the order passed by Hon'ble NGT in OA 1016/2019 (Utkarsh Panwar Vs. Central Pollution Control Board and Others) dated 17.02.2021 regarding operation of Brick Kilns.
16. The validity of this consent to operate is subject to the complete conversion of FCBTK to Induced Draught/Natural Draught Zig-zag setting (Rectangular in shape) failing which this consent shall be deemed as null and void.
17. Recommendation against the brick kiln for imposition of Environmental Compensation of Rs. 4,18,750/- to H.O. Lucknow by this office. If the Environmental Compensation imposed by the H.O. Lucknow, Brick Kiln or its owner have to pay within stipulated time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

SINGH ANKIT

Digitally signed by SINGH ANKIT
Date: 2021.12.22 12:53:58 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 142334/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021 **Dated : 22/12/2021**

To ,

Shri VINOD KUMAR
M/s SHIV BRICK FIELD
Vill. Asadpur Jidana, Block Kandhla, Shamli ,SHAMLI,247775
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHIV BRICK FIELD

Reference Application No. 14118469 Dated : 22/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHIV BRICK FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 21/11/2021 to 31/07/2025 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.12.22 12:54:15 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. Pollution Control Board

Dated : 22/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks 8 Lac Nos. per round .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Brick Kiln	Coal	01	Particulate Matter	30 M. High from ground level

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.12.22 12:54:43 +05'30'

1. This Consent to Operate is being granted to M/s. Shiv Brick Field, Vill. Asadpur Jidana, Block Kandhla, District Shamli for Rectangular Shaped Trench with ZIG-ZAG Formation along with ID fan.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by SEIAA/DEIAA for purpose of mining.
3. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack as per CPCB Emission Regulation Part-III and give first compliance report within 30 days of issue of this letter.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre etc. is used.
7. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
8. Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
9. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
10. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
11. Brick kiln shall not operate D.G set without acoustic enclosure.
12. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
13. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
14. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
15. Brick Kiln shall be used 20% bio bricket as fuel availability. H.O. Letter No.-H14586/C-6/NGT/Gental-208/18 Date 05-01-2018.
16. Ash content should be used for low lying land filling in a scientific manner.
17. The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.
18. The Brick Kiln fine dust not to accumulate all around the Brick Kilns.
19. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
20. This consent is subject to the order passed by Hon'ble NGT in OA 1016/2019 (Utkarsh Panwar Vs. Central Pollution Control Board and Others) dated 17.02.2021 regarding operation of Brick Kilns.
21. The validity of this consent to operate is subject to the complete conversion of FCBTK to Induced Draught/Natural Draught Zig-zag setting (Rectangular in shape) failing which this consent shall be deemed as null and void.
22. Recommendation against the brick kiln for imposition of Environmental Compensation of Rs. 4,18,750/- to H.O. Lucknow by this office. If the Environmental Compensation imposed by the H.O. Lucknow, Brick Kiln or its owner have to pay within stipulated time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

SINGH ANKIT
Digitally signed by SINGH ANKIT
Date: 2021.12.22 12:54:57 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

ANNEXURE-7

मा० राष्ट्रीय हरित अधिकरण में योजित ओ० ए० संख्या 329/2022 प्रदीप कुमार बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं अदर्स में पारित आदेश दिनांक 11.5.2022 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 02.06.22 को ईंट भट्टा मै० शिव ब्रिक फील्ड (पूर्व नाम चौधरी ब्रिक फील्ड) ग्राम असादपुर जिडाना, ब्लॉक कान्धला जिला शामली का निरीक्षण किया गया।

निरीक्षण के समय ईंट भट्टा प्रतिनिधि श्री विनोद कुमार (पार्टनर) उपस्थित रहे निरीक्षण के समय ईंट भट्टा संचालित पाया गया। मा० उच्चतम न्यायालय में विचाराधीन सिविल अपील डायरी नं० 18213/2021 एन सी आर ब्रिक किल्न एसोसिएशन बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 07.03.2022 के अनुपालन में ईंट भट्टे की संचालन प्रक्रिया को पानी डालकर एवं ~~[illegible]~~ आई. डी. फैन को सील कर बन्द करा दिया गया।

नायब तहसीलदार शामली
02.06.2022

02/6/2022
लेखपाल

L/A
02-06-2022
UPPCB.MNZ

02.06.22
(इमरान अली)
सहा० पर्या० अभि०
उ०प्र० प्रदूषण नियंत्रण बोर्ड मु०नगर

(प्रियंका जायसवाल)
तहसीलदार
कैराना

M/S SHIV BRICK FIELD
ASADPUR ZIDANA,
Distt. SHAMLI

विनोद कुमार
2/6/2022
9897759206

ANNEXURE-8

E-mail : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० / Ref. No. 278/C/Brick Shamli/2022

दिनांक / Dated 10-6-2022

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः–ईट भट्टा मै0 शिव ब्रिक फील्ड पूर्वनाम मै0 चौधरी ब्रिक फील्ड, ग्राम असदपुर जिडाना, ब्लॉक कांधला, जनपद शामली के सम्बन्ध में।

महोदय,

मा0 उच्चतम न्यायालय, नई दिल्ली में योजित सिविल अपील संख्या 18213/2021 एनसीआर ब्रिक किल्न एसोसिएशन बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 08.04.2022 के अनुपालन एवं मा0 राष्ट्रीय हरित अधिकरण में योज़ित ओ0ए0 संख्या 329/2022 प्रदीप कुमार बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एंड अदर्स में पारित आदेश दिनांक 11.02.2022 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित ईट भट्ठे का निरीक्षण दिनांक 02.06.2022 को किया गया। निरीक्षण आख्या संलग्न है।

निरीक्षण आख्या में दिये गये तथ्यों के आधार पर ईंट भट्टा मै0 शिव ब्रिक फील्ड पूर्वनाम मै0 चौधरी ब्रिक फील्ड, ग्राम असदपुर जिडाना, ब्लॉक कांधला, जनपद शामली के विरूद्ध रू0 6,87,500/– पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति की जाती है।

संलग्नक–उपरोक्तानुसार।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी
(A.E.E)

ईंट भट्टा मै0 शिव ब्रिक फील्ड पूर्वनाम मै0 चौधरी ब्रिक फील्ड, ग्राम असदपुर जिडाना, ब्लॉक कांधला, जनपद शामली की निरीक्षण आख्या।

मा0 उच्चतम न्यायालय, नई दिल्ली में योजित सिविल अपील संख्या 18213/2021 एनसीआर ब्रिक किल्न एसोसिएशन बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 08.04.2022 के अनुपालन एवं मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या 329/2022 प्रदीप कुमार बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एंड अदर्स में पारित आदेश दिनांक 11.02.2022 के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित ईट भट्ठे का निरीक्षण दिनांक 02.06.2022 को किया गया। निरीक्षण के समय ईंट भट्टा प्रतिनिधि के रूप में श्री विनोद कुमार उपस्थित रहे। निरीक्षण के समय ईंट भट्टा उत्पादनरत् पाया गया। निरीक्षण एवं वार्ता से निम्न तथ्य प्रकाश में आंये :–

1– कार्यालय अभिलेखानुसार ईट भट्टा वर्ष 2010 से ग्राम असदपुर जिडाना, ब्लाक कांधला जिला शामली में स्थापित एवं संचालित है। ईट भट्टे के संचालन हेतु राज्य बोर्ड से सशर्त जल एवं वायु सहमति निर्गत है, जिसकी वैधता दिनांक 31.07.2025 तक है।

2– ईट भट्टे में कच्ची ईंटों का प्रयोग कर लाल ईंट लगभग 8 लाख नग प्रति चक्कर की क्षमता पर उत्पादन किया जाता है।

3– ईट भट्टा आयताकार शेप इन्ड्यूज्ड ड्राफ्ट तकनीक पर निर्मित है। जनित उत्सर्जन के निस्तारण हेतु आई.डी. फैन एवं भूतल से लगभग 30 मीटर ऊंची चिमनी स्थापित है। निरीक्षण के समय आई.डी. फैन संचालित पाया गया।

4– ईट भट्टे में ईंधन के रूप में लकड़ी एवं कोयला का प्रयोग किया जाता पाया गया।

5– मा0 उच्चतम न्यायालय, नई दिल्ली में योजित सिविल अपील संख्या 18213/2021 एनसीआर ब्रिक किल्न एसोसिएशन बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 08.04.2022 के विपरीत संचालित किया जा रहा है।

6– उक्त ईंट भट्टा मा0 उच्चतम न्यायालय द्वारा संचालन हेतु अनुमति प्रदान किये गये ईंट भट्टों की सूची में सम्मिलित नहीं होने के उपरान्त भी ईट भट्ठा संचालित पाये जाने पर गठित कमेटी द्वारा निरीक्षण के समय ईट भट्ठे के आई0डी0 फैन सील कर ईट भट्ठे पर पानी डलवाकर भटठे का संचालन बन्द करा दिया गया। बन्दी की अनुपालन आख्या संलग्न है।

7– निरीक्षण के समय उपस्थित ईंट भट्टा प्रतिनिधि द्वारा अवगत कराया गया कि ईंट भट्टे का संचालन दिनांक 09.04.2022 से प्रारम्भ किया गया है, ईट भट्ठे का संचालन मा0 उच्चतम न्यायालय द्वारा पारित आदेशों का स्पष्ट उल्लंघन है।

उपरोक्त तथ्यों के दृष्टिगत् ईट भट्टे के विरूद्ध संचालन की दिनांक 09.04.2022 से वर्तमान निरीक्षण दिनांक 02.06.2022 तक कुल 55 दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है :–

EC = PIxNxRxSxLF

= 50 x 55 x 500 x 0.5 x 1

= Rs.6,87,500/-

क्रमशः ...2....

अतः उपरोक्त गणना के आधार पर ईंट भट्टा मै0 शिव ब्रिक फील्ड पूर्वनाम मै0 चौधरी ब्रिक फील्ड, ग्राम असदपुर जिडाना, ब्लॉक कांधला, जनपद शामली के विरूद्ध रू0 6,87,500/– पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति की जाती है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

10-6-22
(सर्वेश कुमार)
प्रयो0सहा0

10.06.22
(इमरान अली)
सहा0पर्या0अभि0

<u>क्षेत्रीय अधिकारी</u>